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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4622/2020

RAJEEV SURI

..... Petitioner

Through: Mr.Shikhil Shiv Suri, Adv. with  
Mr.Shiv Kumar Suri, Ms.Shilpa Saini,  
Ms.Vinishma Kaul, Ms.Nikita Thapar, Adv.

Versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr.Chetan Sharma, ASG with  
Mr.Amit Mahajan, CGSC and Mr.Dhruv Pande,  
Adv. for UOI.

Mr.Puneet Jain, Adv. with Ms.Christi Jain,  
Mr.Harsh Jain, Mr.Harshit Khanduja, Advocates  
for R-2/IBBI.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER**

**28.07.2020**

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Proceedings in the matter have been conducted through video conferencing.

**C.M.No.16715/2020 (exemptions)**

Exemptions allowed, subject to all just exceptions.

The application is disposed of.

**W.P.(C) No.4622/2020 & C.M.No.16714/2020(stay)**

Issue notice to the respondents.

Mr. Amit Mahajan, the learned CGSC accepts notice for respondent

No.1/Union of India and Mr. Puneet Jain, the learned counsel accepts notice for respondent No.2. They seek time to get instructions and to file the counter affidavits. Time as prayed for is granted. The counter affidavits be filed before the next date of hearing.

List on 31<sup>st</sup> August, 2020.

**CHIEF JUSTICE**

**PRATEEK JALAN, J**

**JULY 28, 2020**

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